

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 101
New IA/6366/ND/2023 IN
IB/204/ND/2021

IN THE MATTER OF:

Union Bank of India	...	Applicant
Versus		
M/s. Supertech Ltd.	...	Respondent

Under Section 7 of IBC, 2016.

Order delivered on 04.12.2023

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
MR. ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Anurag Ojha, Mr. Karan Aggarwal, Advs.
(in IA 6366 of 2023)

For the RP : Ms. Kiran Sharma, Mr. Somdutta Bhattacharryya,

ORDER

IA/6366/ND/2023

Learned Counsel for the petitioner as well as Learned Counsel for the Resolution Professional are present through video-conferencing. Learned Counsel for the Resolution Professional has submitted that they have not received the copy of the application. Learned Counsel for the applicant is directed to serve the copy of the application to the Learned Counsel for the Resolution Professional within three days. Let reply be filed by the Learned Counsel for the Resolution Professional within a week on receipt on copy of the application. Let this matter be posted to 15.12.2023 for hearing.

Sd/-

ATUL CHATURVEDI
MEMBER (TECHNICAL)

Sd/-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)